

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No.536/252/ND/2018

In the matter of:
ECAK Consultants Pvt. Ltd.
Vs.
Registrar of Companies, New Delhi

...Appellant

...Respondent

SECTION: Under Section 252.

Order delivered on 19.07.2018

CORAM

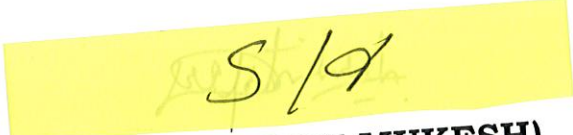
**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Appellant
For Respondent
Stg. Counsel for ITD

Mr. C.L. Shah, CA
Mr. Gopal Singh, DROC
Ms. Easha Kadian for Ms. Lakshmi
Gurung, Stg. Counsel

ORDER

ROC as a last chance to file reply within one week. Learned counsel for the income tax states that reply has already been received from assessing officer which shall be filed within two days. For further consideration on 27.07.2018.


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh